

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA MANIPUR TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 21

DATE:- 03.03.2011

PART-I (A)

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As directed, Superintendents of all Judicial Sections are hereby directed to arrange the case file as per above format. It is also further directed that in Division Bench matters, both Part-I and Part-II files should contain all the documents and must tally with each other to avoid inconvenience to their Lordships.

Court Masters/Bench Assistants are to ensure that the documents are in place in the above arrangement before laying the records before the Hon'ble Judge(s).

With the filing of additional pleadings, those are also be arranged in the proposed format from time to time and updated regularly.

Sd/r

REGISTRAR (ADMINISTRATION)

MEMO NO. HC.III-39/ 2010/ 849 – 55 / G dated Guwahati, the 3rd March, 2011